

BEFORE THE NATIONAL GREEN TRIBUNAL, BENCH AT CHENNAI
Original Application No 41/2019

IN THE MATTER OF:

1. Srinivasan K
Ekkatuthangal, Guindy Chennai-600032
9791078818/ me.anantharaman@gmail.com

Applicant / Applicant

VERSUS

Reliable Polymers
Represented by its Director\ Proprietor
D.Srinivasan
Ekkatuthangal, Guindy Chennai-600032
and 5 others

Respondents / Respondents

OBJECTIONS FILED BY THE APPLICANT
TO THE REPORT FILED BY RESPONDENTS 2 & 3

I, Srinivasan K, S/o. Krishnamoorthy, Hindu aged about 67 years, residing at Plot No 3 Achuthan Nagar 1st Street, Ekkatuthangal, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows

1. I am the applicant herein.
2. I humbly submit that the 1st Respondent bypassed the Joint Committee decision by privately settling with the TNPCB and did not adhere to the compliances recommended by the Joint Committee.
3. Whereas, as per Order dated 15.07.2020 page no 9, para 7, the Hon'ble Tribunal has directed TNPCB to take action and comply with the decisions of the Joint Committee recommendation below. “...***(iii) they shall install and operate the machinery of horse power allowed as per Tamil Nadu Combined Development and Building Rules, 2019 in RESIDENTIAL zone.***”.
4. Further, as per Order dated 14.09.2020, page no 4, para 9, the Hon'ble Tribunal gave one more opportunity for TNPCB to submit the Compliance of Joint Committee Report and time for removing the excess machineries of the plastic unit. TNPCB miserably failed to comply with the directions of this Hon'ble Tribunal.
5. Further, on 07.10.2020 TNPCB submitted an independent status report, by which TNPCB allowed the plastic unit to function without the compliance of all the recommendations and also independently revised the decision of the Joint Committee from Residential Zone to Industrial Zone.

6. Whereas the matter was adjourned subsequently, and on Jan 13th the applicant submitted IA 02 & IA 03 of 2021, with the primary allegations of TNPCB being devoid of the Joint Committee Recommendations.

7. TNPCB has acted independently to revise the Joint Committee decision. Below are the substantial questions that arise.

- The 1st Respondent dubious claimed the area as Industrial with undisclosed letters, and has not attached that letter in any of the inspection reports or to this case.
- It is not known the reasons how these undisclosed letters which are not valid as per law is used by ***TNPCB to independently Alter the Majority decision taken by Joint Committee.***
- TNPCB turning blind on the Town Planning approval for Residential, vide Approval No PPD/LO No.1795/2018.
- TNPCB has not ascertained with Chennai Corporation about the letters Vs town planning Approval No PPD/LO No.1795/2018 among which is valid as per law.
- The 1st Respondent does not have any approvals from **Chennai Corporation to operate the machineries beyond the decision of Joint Committee report dated July 2020.**

Under the above circumstances, I humbly submit that this Hon'ble Tribunal may be pleased to pass any such further or other order as it may deem fit and proper in the circumstances of the case and thus render justice.

VERIFICATION

I Srinivasan K, presently at Chennai, on this 13th Feb 2021 that, to the best of my knowledge, the contents of the aforesaid affidavit are true and correct and nothing material has been concealed then from.

Applicant



**Before the National Green Tribunal
Southern Zone, Chennai**

Original Application No 41/2019

In the matter of
Srinivasan.K ..(Applicant)

-Vs-

Reliable Polymers,
Represented by its Director\ Prop.
D.Srinivasan,
Chennai 32.
And 5 Others

.....Respondents

M/S. Sampathkumar & Associates,
R.Narayanan
Joseph Augustine &
N.Prabakaran,
Advocates

Counsel for Applicant

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